Office of Directorate General of Foreign Trade
New Delhi
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Minutes of the Norms Committee (NC-3) Meeting No. 09/82/ALC-4/2018 of 2018-19 dated 18.09.2018 (actually held on 18.09.2018 and 19.09.2018) for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30, held under the Chairmanship of Shri Satyan Sharda, Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

Shri Nirmal Kumar, Dy. Director General of Foreign Trade
Shri Gagandeep Singh, Dy. Director General of Foreign Trade
Consultant, Technical Expert Pharmaceuticals
Consultant, Technical Expert Chemicals

Meeting No. 09/82/ALC-4/2018

1	**Case No.:79/13/82-ALC4/2015**	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/01042/AM16/	RLA File :52/24/040/00034/AM16/	Lic.No/Date:5210041610 14.08.2015	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
TERT- BUTYL PIPERAZINE - 1-CARBOXYLATE [(1-BOC) PIPERAZINE]	1 kg	1	DI- TETRA BUTYL CARBONATE Tech Spec : Liquid	2.00 kg
		2	PIPERAZINE ANHYDROUS Tech Spec: Liquid	0.722 kg

The committee allowed the above norms for one time basis and no repeat norms is allowed.
RA may take appropriate action as per the decision of Norms Committee.

2

Case No.:59/11/82-ALC4/2016	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
HQ File :01/82/050/00593/AM17/	RLA File :52/24/040/00040/AM16/	Lic.No/Date:5210041626 04.09.2015	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
1-(3-CHLORO PHENYL) 4-(3-CHLORO PROPYL) PIPERAZINE HCL	1 kg	1	META CHLORO ANILINE	0.88 kg
		2	1,3-BROMO CHLORO PROPANE 99% MIN.	0.924 kg
		3	BIS-(2-CHLORO ETHYL) AMINE HCL	1.16 kg

RA may take appropriate action as per the decision of Norms Committee.

3

Case No.:116/13/82-ALC4/2016	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
HQ File :01/82/050/00744/AM17/	RLA File :04/24/040/00143/AM16/	Lic.No/Date:0410161132 20.10.2015	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Import items	Qty.
Alpha Lipoic Acid Softgel Capsule 100 mg	1 No.	ALPHA LIPOIC ACID USP/BP	102.0 mg/capsule
Alpha Lipoic Acid Softgel Capsule 100 mg	1 No.	ALPHA LIPOIC ACID USP/BP	102.0 mg/capsule
Alpha Lipoic Acid Softgel Capsule 200 mg	1 No.	ALPHA LIPOIC ACID USP/BP	204.0 mg/capsule
Alpha Lipoic Acid Softgel Capsule 300 mg	1 No.	ALPHA LIPOIC ACID USP/BP	306.0 mg/capsule
Alpha Lipoic Acid Softgel Capsule 150 mg	1 No.	ALPHA LIPOIC ACID USP/BP	153.0 mg/capsule

RA may take appropriate action as per the decision of Norms Committee.

Case No.:129/16/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
HQ File :01/82/050/01449/AM16/	RLA File :03/95/040/00505/AM16/	Lic.No/Date:0310799628 23.10.2015	

4 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
TERT-BUTYL CARBAZATE	1 kg	1	BOC ANHYDRIDE	1.86 kg
		2	HYDRAZINE HYDRATE NLT 99.0%	0.95 kg
		3	METHYL TERT BUTYL ETHER (MTBE)	2.0 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:74/16/82-ALC4/2015	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
HQ File :01/82/050/01394/AM16/	RLA File :03/95/040/00518/AM16/	Lic.No/Date:0310799705 28.10.2015	

5 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
SOYA LECITHIN PHOSPHATIDL CHOLINE PC	1 kg	1	SOYA LIQUID LECITHIN	1.79 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:18/21/82-ALC4/2015	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
HQ File :01/82/050/01723/AM16/	RLA File :09/24/040/00487/AM16/	Lic.No/Date:0910062841 06.11.2015	

6 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
FLUROXYPYR METHYL ESTER	1 kg	1	PENTACHLORO PYRIDINE	1.30 kg
		2	N-METHYL-2-PYRROLIDONE	0.41 kg

RA may take appropriate action as per the decision of Norms Committee.

7

Case No.:89/16/82-ALC4/2015	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
HQ File :01/82/050/01409/AM16/	RLA File :34/24/040/00203/AM16/	Lic.No/Date:3410041666 09.11.2015	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
30% DEZ in Toluene	1 kg	1	Aluminium Grit / Granules	0.10 kg
		2	Zinc Chloride	0.414 kg

RA may take appropriate action as per the decision of Norms Committee.

8

Case No.:114/20/82-ALC4/2015	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
HQ File :01/82/050/01697/AM16/	RLA File :34/24/040/00263/AM16/	Lic.No/Date:3410041814 19.01.2016	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Import items	Qty.
Ethyl Aluminium Dichloride (EADC)	1 kg	Tri Ethyl Aluminium (TEAL)	0.36 kg
Ethyl Aluminium Sesqui Chloride (EASC)	1 kg	Tri Ethyl Aluminium (TEAL)	0.511 kg
Diethyl Aluminium Chloride (DEAC)	1 kg	Tri Ethyl Aluminium (TEAL)	0.759 kg

RA may take appropriate action as per the decision of Norms Committee.

9

Case No.:24/21/82-ALC4/2015	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Withdrawn**
HQ File :01/82/050/01729/AM16/	RLA File :34/24/040/00267/AM16/	Lic.No/Date:3410041832 28.01.2016	

Decision: The firm vide its letter dated Nil has informed that they had surrendered the subject Advance Authorization to RLA, Vadodara and the same has also been cancelled by RLA, Vadodara. The Committee after considering the above e-mail of firm decided to **withdraw** the case.

10	**Case No.:37/1/82-ALC1/2016**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/01811/AM16/	RLA File :03/95/040/00639/AM16/	Lic.No/Date:0310802231 04.02.2016	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	TRI PHENYL PHOSPHITE	1 kg	1	PHENOL	0.9552 kg
2	TRI PHENYL PHOSPHITE	1 kg	2	MONO METHYL AMINE	0.434 kg
			3	ETHYLENE OXIDE	0.616 kg

RA may take appropriate action as per the decision of Norms Committee.

11	**Case No.:14/21/82-ALC4/2015**	Party Name:DHAMPUR SUGAR MILLS LTD	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/01719/AM16/	RLA File :05/23/040/00456/AM16/	Lic.No/Date:0510397521 08.02.2016	Defer Date:18.09.2018

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to call the firm for personal hearing along with all technical details to explain its case before the committee.

12	**Case No.:41/1/82-ALC1/2016**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/01815/AM16/	RLA File :03/95/040/00826/AM16/	Lic.No/Date:0310802395 10.02.2016	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
STERO N-HEPD (EX) (Piperidine Ethanol)	1 kg	1	PIPERIDINE	0.8236 kg
		2	ETHYLENE OXIDE	0.4264 kg

RA may take appropriate action as per the decision of Norms Committee.

13

Case No.:78/1/82-ALC1/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
HQ File :01/82/050/01852/AM16/	RLA File :03/95/040/00752/AM16/	Lic.No/Date:0310802451 10.02.2016	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	STEROCARE TN 80 (U) (Polyoxyethylene Sorbitan Mono Oleate)	1 kg	1	OLEIC ACID	0.171 kg
			2	SORBITOL 70%	0.195 kg
			3	ETHYLENE OXIDE	0.692 kg
2	STERO CO 110 (Polyoxyethylene Triglyceride Ricinoleic Acid)	1 kg	4	ETHYLENE OXIDE	0.398 kg

RA may take appropriate action as per the decision of Norms Committee.

14

Case No.:8/2/82-ALC4/2016	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
HQ File :01/82/050/00008/AM17/	RLA File :34/24/040/00284/AM16/	Lic.No/Date:3410041870 10.02.2016	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Import items	Qty.
Ethyl Aluminium Dichloride (EADC)	1 kg	Tri Ethyl Aluminium (TEAL)	0.36 kg
Ethyl Aluminium Sesqui Chloride (EASC)	1 kg	Tri Ethyl Aluminium (TEAL)	0.511 kg
Diethyl Aluminium Chloride (DEAC)	1 kg	Tri Ethyl Aluminium (TEAL)	0.759 kg

RA may take appropriate action as per the decision of Norms Committee.

15	**Case No.:81/4/82-ALC4/2016**	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/00144/AM17/	RLA File :03/95/040/00984/AM16/	Lic.No/Date:0310803500 22.03.2016	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
2,4-DICHLORO-3-NITROPYRIDINE	1 kg	1	2,4-dihydroxy-3-Nitropyridine	1.25 kg

RA may take appropriate action as per the decision of Norms Committee.

16	**Case No.:92/4/82-ALC4/2016**	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/00155/AM17/	RLA File :29/24/040/00010/AM16/	Lic.No/Date:2910025244 06.04.2016	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
DIHYDROMYRCENOL	1 kg	1	ALPHA PINENE	1.50 kg

RA may take appropriate action as per the decision of Norms Committee.

17	**Case No.:86/4/82-ALC4/2016**	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/00149/AM17/	RLA File :52/24/040/00001/AM17/	Lic.No/Date:5210041862 19.04.2016	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
1- PHENYL OXINDOLE	1 kg	1	DIPHENYL AMINE	1.20 kg
		2	CHLORO ACETYL CHLORIDE	0.81 kg
		3	TOLUNE	3.11 kg
		4	ALUMINIUM CHLORIDE	0.81 kg
		5	DIPHENYL AMINE	

RA may take appropriate action as per the decision of Norms Committee.

18	**Case No.:181/10/82-ALC4/2016**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/00527/AM17/	RLA File :34/24/040/00021/AM17/	Lic.No/Date:3410042142 05.05.2016	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

"1% wastage is allowed for Import Item No. 1 and for the rest of other import items from Sl. No. 2 to 10, nil wastage is allowed based on quantity specified in Master Batch formula."

RA may take appropriate action as per the decision of Norms Committee.

19	**Case No.:146/10/82-ALC4/2016**	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/00492/AM17/	RLA File :09/24/040/00044/AM17/	Lic.No/Date:0910063608 09.05.2016	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
BPA BIS IMIDE	1 kg	1	Bis Phenol A	As applied for
		2	HEXAETHYLGUANIDINIUM CHLORIDE HegCL	As applied for
		3	PTHALIC ANHYDRIDE	As applied for
		4	METHANOL	1.00 kg
		5	TOLUENE	2.00 kg

RA may take appropriate action as per the decision of Norms Committee.

20	**Case No.:137/7/82-ALC4/2016**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00311/AM17/	RLA File :03/95/040/00763/AM16/	Lic.No/Date:0310804513 10.05.2016	Defer Date:18.09.2018

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to forward a copy of application to D/o C&PC for obtaining its comments.

21	**Case No.:73/10/82-ALC4/2016**	Party Name:VDH CHEM TECH PVT. LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/00419/AM17/	RLA File :05/24/040/00067/AM17/	Lic.No/Date:0510398560 19.05.2016	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
META CRESOL (Other Cresols And Their Salts)	1 kg	1	CREYSLIC ACID / META-PARA CRESOLS	1.10 kg

RA may take appropriate action as per the decision of Norms Committee.

22	**Case No.:123/10/82-ALC4/2016**	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/00469/AM17/	RLA File :09/24/040/00102/AM17/	Lic.No/Date:0910063716 30.05.2016	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Daclatasvir Dihydrochloride	1 kg	1	Biphenyl	0.50 kg
		2	Boc-L-Proline	1.15 kg
		3	N,N-Diisopropylethylamine	1.35 kg
		4	Methylene Di Chloride	2.70 kg
		5	Acetonitrile	2.80 kg
		6	N-(methoxycarbonyl)-L-valine	0.55 kg
		7	l-(3-dimethyaminopropyl)-3-ethylcarbodiimide hydrochloride (EDC.HCl)	0.60 kg

RA may take appropriate action as per the decision of Norms Committee.

23	**Case No.:43/10/82-ALC4/2016**	Party Name:O C SPECIALITIES PVT.LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00389/AM17/	RLA File :03/95/040/00169/AM17/	Lic.No/Date:0310805124 01.06.2016	Defer Date:18.09.2018

Decision: The Committee noted that the 4.7 application of subject Advance Authorization is not available. Hence, it was decided to call for the 4.7 application of the subject advance authorization from RLA, Hyderabad and complete technical details as per 4E along with Chemical reaction, stage wise yield of production and molecular weight from the firm.

24	**Case No.:2/11/82-ALC4/2016**	Party Name:MANALI PETROCHEMICALS LIMITED	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/00536/AM17/	RLA File :04/24/040/00270/AM16/	Lic.No/Date:0410162005 02.06.2016	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
PROPYLENE GLYCOL MONO METHYL ETHER (SPICOSOLV-M)	1 kg	1	PROPYLENE OXIDE	0.69 kg
		2	METHANOL	0.389 kg

RA may take appropriate action as per the decision of Norms Committee.

25	**Case No.:62/10/82-ALC4/2016**	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/00408/AM17/	RLA File :52/24/040/00019/AM17/	Lic.No/Date:5210041935 17.06.2016	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
1-(3-CHLORO PHENYL) 4-(3-CHLORO PROPYL) PIPERAZINE HCL	1 kg	1	META CHLORO ANILINE	0.88 kg
		2	1,3-BROMO CHLORO PROPANE 99% MIN.	0.924 kg
		3	BIS-(2-CHLORO ETHYL) AMINE HCL	1.16 kg

RA may take appropriate action as per the decision of Norms Committee.

26	**Case No.:109/10/82-ALC4/2016**	Party Name:DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00455/AM17/	RLA File :22/24/040/00022/AM17/	Lic.No/Date:2210015511 23.06.2016	

Decision: The Committee observed that the firm neither attended the PH nor submit the details as asked for vide Minutes of the Meeting No. 3/82/ALC-4/2018, dated 05.06.2018 (actually held on 27.06.2018, 28.06.2018 and 05.07.2018) , hence the Committee decided to give last opportunity to firm to attend PH and submit its reply, failing which, its case will be rejected.

27	**Case No.:82/10/82-ALC4/2016**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/00428/AM17/	RLA File :31/83/040/00041/AM17/	Lic.No/Date:3110066246 14.07.2016	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
2,6 Xylidine	1 kg	1	Ortho Cresol	1.27 kg
		2	Methanol	0.76 kg

RA may take appropriate action as per the decision of Norms Committee.

28	**Case No.:74/11/82-ALC4/2016**	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/00608/AM17/	RLA File :05/23/040/00195/AM17/	Lic.No/Date:0510399160 20.07.2016	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
KANATOL - 1010 (DI-PROPYL HEPTYL PHTHALATE) (PACKED IN 3,112 NOS. OF HM-HDPE DRUMS MADE OF HDPE GRANULES (26,452.000 KGS. WITHOUT WASTAGE)) (EACH DRUM SHALL WEIGHT 8.5 KG AND STORAGE CAPACITY 225.000 KGS.)	1 kg	1	PROPYL HEPTANOL	0.746 kg
		2	PHTHALIC ANHYDRIDE	0.350 kg
		3	HDPE GRANULES (TOTAL WEIGHT = 27,774.600 KGS.)	As per packing policy

RA may take appropriate action as per the decision of Norms Committee.

29

Case No.:26/11/82-ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
HQ File :01/82/050/00560/AM17/	RLA File :03/95/040/00116/AM17/	Lic.No/Date:0310806480 21.07.2016	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	STERO DIPA 99 (Diisopropanolamine)	1 kg	1	DIISOPROPANOLAMINE	0.98 kg
2	STEROCARE EGMS (Ethylenel Glycol Monostearate)	1 kg	2	STEARIC ACID	0.909 kg
			3	MONO ETHYLENE GLYCOL	0.198 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:31/11/82-ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
HQ File :01/82/050/00565/AM17/	RLA File :03/95/040/00168/AM17/	Lic.No/Date:0310806532 22.07.2016	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	S. No.	Import items	Qty.
STERO N-HEPD (EX) (Piperidine Ethanol)	1 kg	1	PIPERIDINE	0.8236 kg
		2	ETHYLENE OXIDE	0.4264 kg

RA may take appropriate action as per the decision of Norms Committee.

31

Case No.:32/11/82-ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
HQ File :01/82/050/00566/AM17/	RLA File :03/95/040/00290/AM17/	Lic.No/Date:0310806544 25.07.2016	Defer Date:18.09.2018

Decision: Deferred for comments of TE.

32	**Case No.:164/13/82-ALC4/2016**	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00792/AM17/	RLA File :09/24/040/00311/AM17/	Lic.No/Date:0910064091 01.09.2016	Defer Date:18.09.2018
	Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to call the firm for personal hearing along with all technical details to explain its case before the committee.			

33	**Case No.:168/13/82-ALC4/2016**	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00796/AM17/	RLA File :09/24/040/00301/AM17/	Lic.No/Date:0910064085 01.09.2016	Defer Date:18.09.2018
	Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to call the firm for personal hearing along with all technical details to explain its case before the committee.			

34	**Case No.:46/13/82-ALC4/2016**	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/00674/AM17/	RLA File :08/24/040/00215/AM17/	Lic.No/Date:0810138683 16.09.2016	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	S. No.	Import items	Qty.
ACRYLIC MPDSA.(4 AMINO 2 (CARBOXYETHYL) AMINO BENZENESULFONIC ACID)	1 kg	1	M.P.D. (META PHENYLENE DIAMINE)	1.08 kg
		2	SODA ASH	2.1 kg
		3	CAUSTIC SODA FLAKES OR CAUSTIC SODA LYE (100% REAL BASIS)	3.1 kg
		4	ACRYLIC ACID	1.31 kg

RA may take appropriate action as per the decision of Norms Committee.

35	**Case No.:90/16/82-ALC4/2016**	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Rejected**
	HQ File :01/82/050/00907/AM17/	RLA File :05/24/040/00229/AM17/	Lic.No/Date:0510399749 16.09.2016	
	Decision: The Committee observed that the firm has neither attended the PH on 24.08.2018 and 18.09.2018 nor submitted its requisite reply / information. Hence, the Committee decided to reject the case. RA may take appropriate action as per the decision of Norms Committee.			

36	**Case No.:94/16/82-ALC4/2016**	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Rejected**
	HQ File :01/82/050/00911/AM17/	RLA File :05/24/040/00230/AM17/	Lic.No/Date:0510399750 16.09.2016	
	Decision: The Committee observed that the firm has neither attended the PH on 24.08.2018 and 18.09.2018 nor submitted its requisite reply / information. Hence, the Committee decided to reject the case. RA may take appropriate action as per the decision of Norms Committee.			

37	**Case No.:95/16/82-ALC4/2016**	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Rejected**
	HQ File :01/82/050/00912/AM17/	RLA File :05/24/040/00222/AM17/	Lic.No/Date:0510399746 16.09.2016	
	Decision: The Committee observed that the firm has neither attended the PH on 24.08.2018 and 18.09.2018 nor submitted its requisite reply / information. Hence, the Committee decided to reject the case. RA may take appropriate action as per the decision of Norms Committee.			

38	**Case No.:97/16/82-ALC4/2016**	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Rejected**
	HQ File :01/82/050/00914/AM17/	RLA File :05/24/040/00261/AM17/	Lic.No/Date:0510399752 16.09.2016	
	Decision: The Committee observed that the firm has neither attended the PH on 24.08.2018 and 18.09.2018 nor submitted its requisite reply / information. Hence, the Committee decided to reject the case. RA may take appropriate action as per the decision of Norms Committee.			

39	**Case No.:6/20/82-ALC4/2016**	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Rejected**
	HQ File :01/82/050/01183/AM17/	RLA File :05/24/040/00221/AM17/	Lic.No/Date:0510399744 16.09.2016	
	Decision: The Committee observed that the firm has neither attended the PH on 24.08.2018 and 18.09.2018 nor submitted its requisite reply / information. Hence, the Committee decided to reject the case. RA may take appropriate action as per the decision of Norms Committee.			

40	**Case No.:100/13/82-ALC4/2016**	Party Name:K V AROCHEM PVT. LTD	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Rejected**
	HQ File :01/82/050/00728/AM17/	RLA File :03/94/040/00525/AM17/	Lic.No/Date:0310807975 22.09.2016	
	Decision: The Committee observed that the complete detail of Appendix 4E is not available in the 4.7 application of the subject advance authorization. Hence, the Committee decided to reject the case. RA may take appropriate action as per the decision of Norms Committee.			

41	**Case No.:192/17/82-ALC4/2016**	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/01153/AM17/	RLA File :09/24/040/00332/AM17/	Lic.No/Date:0910064172 22.09.2016	Defer Date:18.09.2018
	Decision: Deferred for comments of TE.			

42	**Case No.:113/13/82-ALC4/2016**	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00741/AM17/	RLA File :09/24/040/00342/AM17/	Lic.No/Date:0910064191 27.09.2016	Defer Date:18.09.2018
	Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to call the firm for personal hearing along with all technical details to explain its case before the committee.			

43	**Case No.:114/13/82-ALC4/2016**	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00742/AM17/	RLA File :09/24/040/00341/AM17/	Lic.No/Date:0910064192 27.09.2016	Defer Date:18.09.2018
	Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to call the firm for personal hearing along with all technical details to explain its case before the committee.			

44

Case No.:90/13/82-ALC4/2016	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
HQ File :01/82/050/00718/AM17/	RLA File :52/24/040/00042/AM17/	Lic.No/Date:5210042032 30.09.2016	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
TERT- BUTYL PIPERAZINE - 1-CARBOXYLATE [(1-BOC) PIPERAZINE]	1 kg	1	DI- TETRA BUTYL CARBONATE Tech Spec : Liquid	2.00 kg
		2	PIPERAZINE ANHYDROUS Tech Spec: Liquid	0.722 kg

The Committee allowed the above norms for one time basis and no repeat norms is allowed.
RA may take appropriate action as per the decision of Norms Committee.

45

Case No.:12/17/82-ALC4/2016	Party Name:ALIVIRA ANIMAL HEALTH LIMITED	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
HQ File :01/82/050/00973/AM17/	RLA File :03/94/040/00557/AM17/	Lic.No/Date:0310808216 30.09.2016	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	DiminazeneDiaceturate&Phenazone with Vitamin B12 granules (Net wt. = 9240.00 kgs)	9240.00 kg	1	PHENAZONE	14677.00 kg
2	DiminazeneDiaceturate&Phenazone with Vitamin B12 & B6 granules (Net wt. = 7920.00 kgs)	7920.00 kg			
3	DiminazeneDiaceturate&Phenazone granules (Net wt. = 10320.00 kgs)	10320.00 kg			

RA may take appropriate action as per the decision of Norms Committee.

46	**Case No.:164/20/82-ALC4/2016**	Party Name:TIDE INDUSTRIES	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/01341/AM17/	RLA File :34/24/040/00179/AM17/	Lic.No/Date:3410042576 04.10.2016	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Aldehyde C-12 MNA	1 kg	1	C-11 Alcohol	1.92 kg

RA may take appropriate action as per the decision of Norms Committee.

47	**Case No.:11/17/82-ALC4/2016**	Party Name:CIPLA LIMITED.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00972/AM17/	RLA File :03/94/040/00617/AM17/	Lic.No/Date:0310808312 06.10.2016	Defer Date:18.09.2018

Decision: As per decision taken by NC in its Meeting No. 3/AM19 held on 05.07.2018, an e-mail was sent to firm on 17.09.2018 asking them to furnish following information:

(i) Copy of DML for each export product; (ii) Master Batch Formula for each export product and (iii) NOC from Ministry of Environment Forest and Climate Change.

Reply awaited from the firm.

48	**Case No.:37/17/82-ALC4/2016**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/00998/AM17/	RLA File :03/95/040/00344/AM17/	Lic.No/Date:0310809065 09.11.2016	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	STERO MDEA (PIP) - A (Blends of Piperazine & Methyl Di Ethanol Amine)	1 kg	1	MONO METHYL AMINE	0.308 kg
			2	ETHYLENE OXIDE	0.181 kg
			3	PIPERAZINE 68%	0.520 kg
2	STEROCARE TN 20 (Polyoxyethylene Sorbitan Mono Laurate)	1 kg	4	LAURIC ACID	0.150 kg
			5	SORBITOL 70%	0.196 kg
			6	ETHYLENE OXIDE	0.7232 kg

RA may take appropriate action as per the decision of Norms Committee.

49	**Case No.:2/15/82-ALC4/2016**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/00816/AM17/	RLA File :03/95/040/00449/AM17/	Lic.No/Date:0310809088 10.11.2016	
	Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms **as applied for** by the firm under para 4.7 of HBP Vol. I **for one time only and no repeat norms is allowed.** RA may take appropriate action as per the decision of Norms Committee.			

50	**Case No.:19/17/82-ALC4/2016**	Party Name:HIKAL LIMITED	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/00980/AM17/	RLA File :03/94/040/00687/AM17/	Lic.No/Date:0310809149 11.11.2016	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
5-METHOXYMETHYL-2, 3-PYRIDINE DICARBOXLIC ACID	1 kg	1	5-METHYLPYRIDINE-2, 3-DIMETHYL ESTER (DME)	1.50 kg
		2	Ethylene Dichloride (EDC)	1.50 kg
		3	TRIMETHYLAMINE (TMA)	0.345 kg
		4	Sulphuric Acid	Not importable item
		5	Methanol	2.90 kg
		6	Tetrahydrofuran (THF)	0.66 kg
		7	Caustic Soda Lye	1.75 kg
		8	Bromine	1.20 kg
		9	Azobisisobutyronitrile (AIBN)	0.15 kg

RA may take appropriate action as per the decision of Norms Committee.

51	**Case No.:121/20/82-ALC4/2016**	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/01298/AM17/	RLA File :09/24/040/00461/AM17/	Lic.No/Date:0910064401 18.11.2016	Defer Date:18.09.2018
	Decision: Deferred for comments of TE.			

52	**Case No.:127/20/82-ALC4/2016**	Party Name:AKTINOS PHARMA PVT LTD,	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/01304/AM17/	RLA File :09/24/040/00459/AM17/	Lic.No/Date:0910064397 18.11.2016	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
4-FLUORO-a-2-METHYL-1-OXOPROPYL)-G-OXO-N-B-DIPHENYL BENZENE BUTANEAMIDE(DIKETONE-INTFORATORVASTARION) FBA(CHLORINATION)	1 kg	1	FLUORO BENZENE	0.52 kg
		2	METHL ISOBUTYRYL ACETATE	0.76 kg
		3	ANILINE	0.47 kg
		4	METHELENE DICHLORIDE (MDC)	1.00 kg
		5	ISOPROPYL ALCOHOL	1.25 kg
		6	POTASSIUM CARBONATE	0.86 kg
		7	ACETONE	1.25 kg

RA may take appropriate action as per the decision of Norms Committee.

53	**Case No.:128/20/82-ALC4/2016**	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/01305/AM17/	RLA File :09/24/040/00436/AM17/	Lic.No/Date:0910064400 18.11.2016	Defer Date:18.09.2018

Decision: Deferred for comments of TE.

54	**Case No.:66/17/82-ALC4/2016**	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Rejected**
	HQ File :01/82/050/01027/AM17/	RLA File :08/24/040/00293/AM17/	Lic.No/Date:0810139050 22.11.2016	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts. It was noted that the firm has not furnished any technical details. Hence, the Committee decided to **reject** the case.

55	**Case No.:120/17/82-ALC4/2016**	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/01081/AM17/	RLA File :03/95/040/00602/AM17/	Lic.No/Date:0310809205 22.11.2016	Defer Date:18.09.2018

Decision: The Committee considered the case as per agenda and it was decided to call for a copy of DML of export product from the firm.

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Case No.:138/17/82-ALC4/2016	Party Name:MAPLE CROSS REMEDIES PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
HQ File :01/82/050/01099/AM17/	RLA File :03/95/040/00624/AM17/	Lic.No/Date:0310809210 22.11.2016	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
NOLYCOCIN CAPSULES (LINCOMYCINE) 500 MG OF EACH CAPSULES - NET CONTENT 2040000 CAPSULES	1 Number	1	LINCOMYCINE HCL EP8 EXTOPFOND	510 mg/capsule subject to furnishing of DML of the export product of subject advance authorization in RLA, Mumbai at the time of redemption.

RA may take appropriate action as per the decision of Norms Committee.

57

Case No.:118/1/82-ALC4/2017	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
HQ File :01/82/050/01472/AM17/	RLA File :03/95/040/00542/AM17/	Lic.No/Date:0310809220 22.11.2016	

Decision: The Committee considered the case as per agenda and in the presence of Technical Experts and In the light of earlier decision taken by NC in its Meeting No. 9/82-ALC4/2015, dated 30.09.2015, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Methyl Tertiary Butyl Ether (MTBE)	1 kg	1	Naphtha	0.951 kg
		2	Methanol	0.361 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:99/17/82-ALC4/2016	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/01060/AM17/	RLA File :22/24/040/00073/AM17/	Lic.No/Date:2210015598 23.11.2016	

58 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CLOPIDOGREL BESYLATE	1 kg	1	Coupled Amine Hydrochloride	1.05 kg
		2	Iso Propyl Alcohol	6.13 kg
		3	Methyl Tert Butyl Ether	3.67 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:118/17/82-ALC4/2016	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/01079/AM17/	RLA File :52/24/040/00050/AM17/	Lic.No/Date:5210042073 29.11.2016	

59 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
1 BROMO 4 CYCLOHEXYL AMINO ANTHRAQUINONE OR BCA BASE SP 64	1 kg	1	1 CHLORO ANTHRAQUINONE	1.08 kg
		2	CYCLOHEXYLAMINE	1.518 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:131/17/82-ALC4/2016	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/01092/AM17/	RLA File :03/94/040/00794/AM17/	Lic.No/Date:0310809604 05.12.2016	

60 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
N-(2-HYDROXYETHYL)-5-NITROISOPHTHALAMIC ACID	1 kg	1	ISOPHTHALIC ACID	1.00 kg
		2	METHANOL	0.80 kg
		3	2-AMINO ETHANOL	0.30 kg

RA may take appropriate action as per the decision of Norms Committee.

61

Case No.:135/17/82-ALC4/2016	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
HQ File :01/82/050/01096/AM17/	RLA File :03/95/040/00697/AM17/	Lic.No/Date:0310809629 06.12.2016	

Decision: In the light of earlier decision taken by NC in its Meeting No. 5/82-ALC4/2018, dated 25.07.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
ASCORBYL PALMITATE	1 kg	1	PALMITIC ACID	0.727 kg
		2	ASCORBIC ACID	0.500 kg
		3	N,N DIMETHYL ACETAMIDE	0.266 kg
		4	N-BUTYL ACETATE	0.185 kg
		5	THIONYL CHLORIDE	0.513 kg

RA may take appropriate action as per the decision of Norms Committee.

62

Case No.:80/17/82-ALC4/2016	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
HQ File :01/82/050/01041/AM17/	RLA File :05/23/040/00424/AM17/	Lic.No/Date:0510400658 07.12.2016	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
ABEERS PROSTAAT CAPSULES 500 MG (MEDICAMENTS OF AYURVEDIC SYSTEM)	1 Number	1	COMMIPHORA MUKUL - HERBAL EXTRACT POWDER	153.00 mg/capsule
		2	TRIBULUS TERRESTRIS- HERBAL EXTRACT POWDER	153.00 mg/capsule
		3	CRATEVA NURVALA- HERBAL EXTRACT POWDER	102.00 mg/capsule
		4	BOERHAVIA DIFFUSA- HERBAL EXTRACT POWDER	102.00 mg/capsule

RA may take appropriate action as per the decision of Norms Committee.

Case No.:142/20/82-ALC4/2016	Party Name:HINDYS LAB PVT LTD	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
HQ File :01/82/050/01319/AM17/	RLA File :09/24/040/00492/AM17/	Lic.No/Date:0910064449 07.12.2016	

63 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
4-(3,4-Dichlorophenyl)-3,4-Dihydro-N-Methyl-1(2H)-Naphthalenimine.	1 kg	1	Alpha Naphthol	0.66 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:22/20/82-ALC4/2016	Party Name:JUBILANT GENERICS LTD	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
HQ File :01/82/050/01199/AM17/	RLA File :05/23/040/00404/AM17/	Lic.No/Date:0510400686 08.12.2016	

64 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Esomeprazole Tablets 20mg	1 Number	1	Esomeprazole	21.111 kg
			2	Sugar spheres (Non-pareil seeds 40-50 mesh) Ph. Eur.	41.667 kg
			3	Magnesium Oxide Light Ph. Eur.	6.574 kg
			4	Methacrylic Acid Ethyl Acrylate Copolymer (1:1) Dispersion 30 percent (Eudragit L30 - D55) Ph. Eur.	210.937 kg
			5	Multila. Cold Form Film(184mm	As per relevant packing policy
2	Esomeprazole Tablets 40mg	1 Number	6	Esomeprazole	42.222 kg
			7	Sugar spheres (Non-pareil seeds 40-50 mesh) Ph. Eur.	83.333 kg
			8	Magnesium Oxide Light Ph. Eur.	13.138 kg
			9	Methacrylic Acid Ethyl Acrylate Copolymer (1:1) Dispersion 30 percent (Eudragit L30 - D55) Ph. Eur.	421.88 kg
			10	Multila. Cold Form Film(220mm)	As per relevant packing policy

RA may take appropriate action as per the decision of Norms Committee.

65	**Case No.:148/17/82-ALC4/2016**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/01109/AM17/	RLA File :03/95/040/00703/AM17/	Lic.No/Date:0310809708 09.12.2016	Defer Date: 18.09.2018
	Decision: Deferred for comments of TE.			

66	**Case No.:158/17/82-ALC4/2016**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/01119/AM17/	RLA File :03/95/040/00690/AM17/	Lic.No/Date:0310809727 09.12.2016	Defer Date:18.09.2018
	Decision: Deferred for comments of TE.			

67	**Case No.:29/1/82-ALC4/2017**	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/01383/AM17/	RLA File :34/24/040/00247/AM17/	Lic.No/Date:3410042741 09.12.2016	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
30% DEZ in Toluene	1 kg	1	Aluminium Grit / Granules	0.10 kg
		2	Zinc Chloride	0.414 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:19/1/82-ALC4/2017	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:9/82-ALC4/2018 18.09.2018	Status: Approved
HQ File :01/82/050/01373/AM17/	RLA File :22/24/040/00081/AM17/	Lic.No/Date:2210015609 13.12.2016	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
NATEGLINIDE	1 kg	1	Trans-4-Isopropylcyclohexane Carboxylic Acid (TPCA)	1.09 kg
		2	N-Hydroxy Succinimide	0.81 kg
		3	Triethylamine	2.02 kg
		4	N,N-Dicyclohexylcarbodiimide	1.58 kg
		5	Methylene Chloride	7.00 kg
		6	Acetic Acid	1.49 kg
		7	n-Heptane	2.25 kg
		8	D-Phenylalanine Methyl Ester Hydrochloride (DPALE)	1.36 kg
		9	Acetone	5.04 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:6/1/82-ALC4/2017	Party Name:INFINITY LABORATORIES PVT.LTD.,	Meet No/Date:9/82-ALC4/2018 18.09.2018	Status: Approved
HQ File :01/82/050/01360/AM17/	RLA File :22/24/040/00083/AM17/	Lic.No/Date:2210015625 29.12.2016	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
KETOPROFEN	1 kg	1	KETOPROFEN NITRILE	1.10 kg

RA may take appropriate action as per the decision of Norms Committee.

70	**Case No.:70/20/82-ALC4/2016**	Party Name:VINDAS CHEMICAL INDUSTRIES PVT. LTD.,	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/01247/AM17/	RLA File :03/95/040/00738/AM17/	Lic.No/Date:0310810216 30.12.2016	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Inj Lincomycin 600 mg per 2ml vial each 2ml vial contains Lincomycin Hcl equivalent to Lincomycin base 600mg As above	350000 vials	1	Lincomycin Hydrochloride	215.164 BOU

RA may take appropriate action as per the decision of Norms Committee.

71	**Case No.:32/20/82-ALC4/2016**	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/01209/AM17/	RLA File :05/23/040/00474/AM17/	Lic.No/Date:0510401159 05.01.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Paclitaxel Injections 600mg/100ml.	18000 Number	1	Kolliphor ELP. Used as excipient.	6820.833 kg
			2	Ethanol Absolute suitable for use as excipient EMPROVE EXP PH EUR,BP,JP,USP. Used as excipient.	6500.00 Litre
			3	Silica Gel. Moisture content NMT 6%.	1650.00 kg
			4	Cerrous Chloride Anhydrous. Assay: NLT 95%	8.243 kg
			5	2-(PMP)-N-Bz-4-Ph- Oxazolidine Carboxylic Acid. Assay: NLT 98%	92.35 kg
			6	Taxus Baccatta Leaves. D/L Ratio : NLT 0.1	142000 kg
			7	Rubber Stoppers for Pharmaceutical Use 20mm TFE 2 1888 GREY SIL LEV-3 WESTAR RS. Rubber Stoppers 20mm dia for glass botles.	367063 Number
			8	Glass Bottles Antibiotique 100, Clear Glass Type 1, Neck Finish ISO836220,0 Moulded glass bottles 100ml capacity.	As per relevant packing policy

2	Paclitaxel Injections 300mg/50ml.	170000 Number	9	Glass Bottles Antibiotique 50, Clear Glass Type 1, Neck Finish ISO83620200. Moulded Glass Bottles 50ml capacity.	As per relevant packing policy
3	Paclitaxel Injections 260mg/43.4ml.	18000 Number	10	Glass Bottles Antibiotique 50, Clear Glass Type 1, Neck Finish ISO83620200. Moulded Glass Bottles 50ml capacity.	As per relevant packing policy
4	Paclitaxel Injections 150mg/25ml.	25000 Number	11	6ml ISO Clear Type 1 Tubular Glass Vial 20mm Crimp Neck VCDIN6R. Tubular Glass Vial 20ml capacity.	As per relevant packing policy
5	Paclitaxel Injections 100mg/16.7ml.	60000 Number			
6	Paclitaxel Injections 30mg/5ml.	72429 Number			

RA may take appropriate action as per the decision of Norms Committee.

Case No.:113/1/82-ALC4/2017	Party Name:CORONA REMEDIES PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
HQ File :01/82/050/01467/AM17/	RLA File :08/24/040/00387/AM17/	Lic.No/Date:0810139606 30.01.2017	

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Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	D MAX (EACH TABLET CONTAINS VITAMIN K2 - 50 MCG)	1 Number	1	MENATETRENONE 7/ 7 IH	51.0 mcg/tablet
2	D MAX PLUS (EACH TABLET CONTAINS VITAMIN K2 - 100 MCG)	1 Number	1	MENATETRENONE 7/ 7 IH	102.00 mcg/tablet

RA may take appropriate action as per the decision of Norms Committee.

73	**Case No.:3/20/82-ALC4/2016**	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/01180/AM17/	RLA File :09/24/040/00497/AM17/	Lic.No/Date:0910064656 07.02.2017	Defer Date:18.09.2018

Decision: The Committee considered case as per agenda and as per earlier decision taken by NC taken by NC in its Meeting No. 1/82-ALC4/2018, dated 01.05.2018 and in the presence of the technical experts it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
Ractopamine Hcl	1 Kg.	1.	Amino acetonitrile Hcl	1.00 kg
		2	Phenol	1.21 kg
		3	Aluminium Chloride	1.717 kg
		4	4-(4 - Hydroxy phenyl) - 2 - Butanone	0.70 kg

RA concerned may take further necessary action as per above decision of NC.

74	**Case No.:41/1/82-ALC4/2017**	Party Name:GODAVARI DRUGS LTD	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/01395/AM17/	RLA File :09/24/040/00607/AM17/	Lic.No/Date:0910064654 07.02.2017	Defer Date:18.09.2018

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was noted that in Meeting No. 7/82 ALC4/2018, dt. 24.08.2018, the firm was requested to furnish the complete technical details as per Appendix 4E. However, the requisite reply / information is still awaited from the firm.

Hence, The Committee decided to issue Final Reminder to firm giving 15 days time to submit following information, failing which the case will be rejected:
:

(i) Chemical reaction and manufacturing process;
(ii) Step-wise chemical reaction and Molecular weight; and
(iii) Percentage of yield on molar basis and details of solvent reactions alongwith complete technical details as per Appendix 4E.

75	**Case No.:10/4/82-ALC4/2017**	Party Name:O C SPECIALITIES PVT.LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/00018/AM18/	RLA File :03/95/040/00916/AM17/	Lic.No/Date:0310811325 20.02.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	2,6 DICHLORO BENZOYL CHLORIDE	1 kg	1	2,6 DICHLORO TOLUENE	0.89 kg

RA may take appropriate action as per the decision of Norms Committee.

76	**Case No.:41/4/82-ALC4/2017**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/00049/AM18/	RLA File :05/23/040/00557/AM17/	Lic.No/Date:0510401910 09.03.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
4-(Dimethyl Amino)-Pyridine	1 kg	1	Alumino Silicate Catalyst	0.019 kg
		2	Denatured Ethyl Alcohol	2.325 kg
		3	Methanol	1.41 kg
		4	Thionyl Chloride	1.76 kg
		5	Dimethyl Formamide	2.31 kg
		6	Toluene	1.00 kg

RA may take appropriate action as per the decision of Norms Committee.

77	**Case No.:103/4/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00111/AM18/	RLA File :03/95/040/01013/AM17/	Lic.No/Date:0310812389 10.04.2017	Defer Date:18.09.2018

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to forward a copy of application to D/o C&PC for obtaining its comments.

78	**Case No.:104/4/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00112/AM18/	RLA File :03/95/040/00947/AM17/	Lic.No/Date:0310812391 10.04.2017	Defer Date:18.09.2018

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to forward a copy of application to D/o C&PC for obtaining its comments.

79	**Case No.:105/4/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00113/AM18/	RLA File :03/95/040/01012/AM17/	Lic.No/Date:0310812393 10.04.2017	Defer Date:18.09.2018

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to forward a copy of application to D/o C&PC for obtaining its comments.

80	**Case No.:69/6/82-ALC4/2017**	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/00639/AM18/	RLA File :03/95/040/00005/AM18/	Lic.No/Date:0310812491 13.04.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
2 FLUORO 6 TRIFLUORO METHYL PYRIDINE (FTFP)	1 kg	1	2 CHLORO 6 TRICHLORO METHYL PYRIDINE (CTCP)	1.8 kg

RA may take appropriate action as per the decision of Norms Committee.

81	**Case No.:139/4/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00147/AM18/	RLA File :03/95/040/01048/AM17/	Lic.No/Date:0310812568 19.04.2017	Defer Date:18.09.2018

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to forward a copy of application to D/o C&PC for obtaining its comments.

82	**Case No.:140/4/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00148/AM18/	RLA File :03/95/040/01047/AM17/	Lic.No/Date:0310812609 19.04.2017	Defer Date:18.09.2018

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to forward a copy of application to D/o C&PC for obtaining its comments.

83	**Case No.:392/4/82-ALC4/2017**	Party Name:HIKAL LIMITED	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/00400/AM18/	RLA File :03/94/040/00034/AM18/	Lic.No/Date:0310812669 21.04.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
5-METHOXYMETHYL-2, 3-PYRIDINE DICARBOXLIC ACID	1 kg	1	5-METHYLPYRIDINE-2, 3-DIMETHYL ESTER (DME)	1.50 kg
		2	Ethylene Dichloride (EDC)	1.50 kg
		3	TRIMETHYLAMINE (TMA)	0.345 kg
		4	Sulphuric Acid	Not importable item
		5	Methanol	2.90 kg
		6	Tetrahydrofuran (THF)	0.66 kg
		7	Caustic Soda Lye	1.75 kg
		8	Bromine	1.20 kg
		9	Azobisisobutyronitrile (AIBN)	0.15 kg

RA may take appropriate action as per the decision of Norms Committee.

84	**Case No.:415/4/82-ALC4/2017**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/00423/AM18/	RLA File :05/23/040/00613/AM17/	Lic.No/Date:0510402583 16.05.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
3 Cyano Pyridine	1 kg	1	Denatured Ethyl Alcohol	2.229 kg
		2	Methanol	1.405 kg
		3	Alumino Silicate Catalyst	0.023 kg
		4	Propionaldehyde	No details

RA may take appropriate action as per the decision of Norms Committee.

85	**Case No.:420/4/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00428/AM18/	RLA File :03/95/040/00106/AM18/	Lic.No/Date:0310813970 14.06.2017	Defer Date:18.09.2018

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to forward a copy of application to D/o C&PC for obtaining its comments.

86	**Case No.:452/4/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00460/AM18/	RLA File :03/95/040/00215/AM18/	Lic.No/Date:0310814112 20.06.2017	Defer Date:18.09.2018
	Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to forward a copy of application to D/o C&PC for obtaining its comments.			

87	**Case No.:453/4/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00461/AM18/	RLA File :03/95/040/00201/AM18/	Lic.No/Date:0310814111 20.06.2017	Defer Date:18.09.2018
	Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to forward a copy of application to D/o C&PC for obtaining its comments.			

88	**Case No.:503/4/82-ALC4/2017**	Party Name:TIDE INDUSTRIES	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/00511/AM18/	RLA File :34/24/040/00075/AM18/	Lic.No/Date:3410043299 21.06.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Aldehyde C-11 Undecylic	1 kg	1	C-11 Alcohol	1.67 kg

RA may take appropriate action as per the decision of Norms Committee.

89	**Case No.:1/6/82-ALC4/2017**	Party Name:DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00571/AM18/	RLA File :22/24/040/00094/AM17/	Lic.No/Date:2210015738 23.06.2017	Defer Date:18.09.2018
	Decision: Deferred for comments of TE.			

90	**Case No.:499/4/82-ALC4/2017**	Party Name:TIDE INDUSTRIES	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/00507/AM18/	RLA File :34/24/040/00089/AM18/	Lic.No/Date:3410043330 05.07.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Aldehyde C-12 MNA	1 kg	1	C-11 Alcohol	1.92 kg

RA may take appropriate action as per the decision of Norms Committee.

91	**Case No.:541/4/82-ALC4/2017**	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00549/AM18/	RLA File :03/95/040/00298/AM18/	Lic.No/Date:0310814546 11.07.2017	Defer Date:18.09.2018

Decision: The Committee considered the case as per agenda and it was decided to call for Appendix 4E having all technical details like percentage of yield and molecular weight etc. from the firm.

92	**Case No.:544/4/82-ALC4/2017**	Party Name:MATRIX FINE SCIENCES PVT.LTD.,	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00552/AM18/	RLA File :03/95/040/00267/AM18/	Lic.No/Date:0310814547 11.07.2017	Defer Date:18.09.2018

Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

(i) Chemistry, Molecular weight & yield and
(ii) Production / Consumption Data from Central Excise & Service Tax.

93	**Case No.:489/4/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00497/AM18/	RLA File :03/95/040/00049/AM18/	Lic.No/Date:0310814608 13.07.2017	Defer Date:18.09.2018

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to forward a copy of application to D/o C&PC for obtaining its comments.

94	**Case No.:490/4/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00498/AM18/	RLA File :03/95/040/00012/AM18/	Lic.No/Date:0310814610 13.07.2017	Defer Date:18.09.2018
	Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to forward a copy of application to D/o C&PC for obtaining its comments.			

95	**Case No.:542/4/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00550/AM18/	RLA File :03/95/040/00021/AM18/	Lic.No/Date:0310814604 13.07.2017	Defer Date:18.09.2018
	Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to forward a copy of application to D/o C&PC for obtaining its comments.			

96	**Case No.:33/6/82-ALC4/2017**	Party Name:GODAVARI DRUGS LTD	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00603/AM18/	RLA File :09/24/040/00191/AM18/	Lic.No/Date:0910065287 19.07.2017	Defer Date:18.09.2018
	Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was noted that in Meeting No. 5/82 ALC4/2018, dt. 25.07.2018, the firm was requested to furnish the complete technical details as per Appendix 4E. However, the requisite reply / information is still awaited from the firm. Hence, The Committee decided to issue Final Reminder to firm giving 15 days time to submit following information, failing which the case will be rejected: i. Chemical reaction and manufacturing process; ii. Step-wise chemical reaction and Molecular weight; and iii. Percentage of yield on molar basis and details of solvent reactions alongwith complete technical details as per Appendix 4E.			

97	**Case No.:557/4/82-ALC4/2017**	Party Name:RHODIA SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/00565/AM18/	RLA File :03/95/040/00336/AM18/	Lic.No/Date:0310814790 24.07.2017	
	Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:			

Export product	Qty.	Sl. No.	Import items	Qty.
Bricorr flow (Tetrakis	500 MT	1	Bricorr 70a / Tolcide PS 70a	343.4 MT

	(Hydroxymethyl) Phosphonium Sulphate (2 : 1)				

RA may take appropriate action as per the decision of Norms Committee.

98	**Case No.:492/4/82-ALC4/2017**	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/00500/AM18/	RLA File :05/23/040/00169/AM18/	Lic.No/Date:0510403520 27.07.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	AZTREONAM FOR INJECTION USP 500mg.	1 Number	1	AZTREONAM/ARGININE (BULK STERILE MIXTURE)	0.550 gm/500 mg injection
2	AZTREONAM FOR INJECTION USP 1gm.	1 Number	1	AZTREONAM/ARGININE (BULK STERILE MIXTURE)	1.10 gm/1 gm injection

RA may take appropriate action as per the decision of Norms Committee.

99	**Case No.:58/6/82-ALC4/2017**	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00628/AM18/	RLA File :03/94/040/00324/AM18/	Lic.No/Date:0310814882 27.07.2017	Defer Date:18.09.2018

Decision: The Committee considered case as per agenda and it was decided to call for the complete technical details as per 4E along with Chemical reaction, stage wise yield of production and molecular weight from the firm.

100	**Case No.:519/4/82-ALC4/2017**	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00527/AM18/	RLA File :03/95/040/00018/AM17/	Lic.No/Date:0310814939 31.07.2017	Defer Date:18.09.2018

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for detail of chemical name of export product.

101	**Case No.:40/6/82-ALC4/2017**	Party Name:CIPLA LIMITED.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00610/AM18/	RLA File :03/94/040/00295/AM18/	Lic.No/Date:0310814908 31.07.2017	Defer Date:18.09.2018

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to call for following information / documents:

(i) Copy of DML for each export product
(ii) Master Batch Formula for each export product and
(iii) NOC from Ministry of Environment Forest and Climate Change.

102	**Case No.:133/6/82-ALC4/2017**	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00703/AM18/	RLA File :03/95/040/00223/AM16/	Lic.No/Date:0310815017 04.08.2017	Defer Date:18.09.2018
	Decision: Deferred for comments of TE.			

103	**Case No.:137/6/82-ALC4/2017**	Party Name:P.K. PHARMATECH PVT LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00707/AM18/	RLA File :03/95/040/00036/AM18/	Lic.No/Date:0310815140 11.08.2017	Defer Date:18.09.2018

Decision: In the light of earlier decision taken by NC in its Meeting No. 2/82-ALC4/2018, dated 16.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CEFUROXIME AXETIL AMORPHOUS	1 kg	1	D-7 Amino Cephalosporanic Acid (D-7ACA)	0.625 kg
		2	Chlorosulhponyl Isocynate(CSIC)	0.53 kg
		3	(Z)-2 Methoxy Imino (Furyl-2-YL) Acetic Acid Ammonium Salt (SMIA)	0.54 kg
		4	N N Dimethyl Acetamide	1.62 kg
		5	Acetone	5.07 kg
		6	Methanol	2.11 kg
		7	Methylene Chloride	1.58 kg
		8	Sodium Carbonate	0.125 kg
		9	Acetoxy ethly Bromide(AEB)	0.59 kg
		10	Ethyl Acetate	0.043 kg
		11	Cyclohexane	1.10 kg

RA may take appropriate action as per the decision of Norms Committee.

104	**Case No.:108/6/82-ALC4/2017**	Party Name:USV PRIVATE LIMITED (FORMERLY USV LIMITED)	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/00678/AM18/	RLA File :03/95/040/00393/AM18/	Lic.No/Date:0310815158 16.08.2017	

Decision: In the light of earlier decision taken by NC in its Meeting No. 2/82-ALC4/2018, dated 16.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Import items	Qty.
Doxycycline Hyclate DR Tablets USP 50 MG	1 tablet	Doxycycline Hyclate USP	54.03 mg/50 mg tablet
Doxycycline Hyclate DR Tablets USP 100 MG	1 tablet	Doxycycline Hyclate USP	108.06 mg/100 mg tablet

RA may take appropriate action as per the decision of Norms Committee.

105	**Case No.:24/6/82-ALC4/2017**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/00594/AM18/	RLA File :05/23/040/00100/AM18/	Lic.No/Date:0510403698 17.08.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Piperidine (Min Purity 99%)	1 kg	1	Ruthenium Alumina Catalyst (Ruthenium 5%)	0.00196 kg
		2	Alumina Silicate Catalyst	0.019 kg
		3	Denatured Ethyl Alcohol	2.242 kg
		4	Propionaldehyde	No details
		5	Methanol	1.441 kg

RA may take appropriate action as per the decision of Norms Committee.

106	**Case No.:104/6/82-ALC4/2017**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/00674/AM18/	RLA File :05/23/040/00134/AM18/	Lic.No/Date:0510403700 17.08.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Piperidine (Min Purity 99%)	1 kg	1	Ruthenium Alumina Catalyst (Ruthenium 5%)	0.00196 kg
		2	Alumina Silicate Catalyst	0.019 kg
		3	Denatured Ethyl Alcohol	2.242 kg
		4	Propionaldehyde	No details
		5	Methanol	1.441 kg

RA may take appropriate action as per the decision of Norms Committee.

107	**Case No.:16/6/82-ALC4/2017**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00586/AM18/	RLA File :05/24/040/00219/AM18/	Lic.No/Date:0510403733 18.08.2017	Defer Date:18.09.2018

Decision: Deferred for comments of TE.

108	**Case No.:109/6/82-ALC4/2017**	Party Name:RUSAN PHARMA LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/00679/AM18/	RLA File :03/95/040/00431/AM18/	Lic.No/Date:0310815403 28.08.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms und\=-er para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
APOMORPHINE HYDROCHLORIDE EP/BP/USP	1 kg	1	MORPHINE BASE	3.40 kg

The committee allowed the above norms for one time basis and no repeat norms is allowed
RA may take appropriate action as per the decision of Norms Committee.

109	**Case No.:123/6/82-ALC4/2017**	Party Name:SHREE LIFE SCIENCES PVT LTD	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00693/AM18/	RLA File :03/95/040/00437/AM18/	Lic.No/Date:0310815404 28.08.2017	Defer Date:18.09.2018

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms und\=-er para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
INJECTION (FRUCTON) (D-Fructose 1,6-Diphosphate Trisodium Salt for Injection) Each Vial Contains:- D-Fructose 1,6-Diphosphate Trisodium Hydrate 5g (Eq. to 3.75g Fructose 1,6-Diphosphoric Acid)	1 Number Vial	1	D-Fructose 1,6-Diphosphate Trisodium Hydrate	5.50 gm/vial

RA may take appropriate action as per the decision of Norms Committee.

110	**Case No.:80/6/82-ALC4/2017**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/00650/AM18/	RLA File :05/23/040/00178/AM18/	Lic.No/Date:0510403838 29.08.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Piperidine (Min Purity 99%)	1 kg	1	Ruthenium Alumina Catalyst (Ruthenium 5%)	0.00196 kg
		2	Alumina Silicate Catalyst	0.019 kg
		3	Denatured Ethyl Alcohol	2.242 kg
		4	Propionaldehyde	No details
		5	Methanol	1.441 kg

RA may take appropriate action as per the decision of Norms Committee.

111	**Case No.:28/6/82-ALC4/2017**	Party Name:SV PLASTOCHEM PVT.LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00598/AM18/	RLA File :31/83/040/00037/AM17/	Lic.No/Date:3110066857 31.08.2017	Defer Date:18.09.2018

Decision: The Committee considered case as per agenda and it was decided to call for the complete technical details as per 4E along with Chemical reaction, stage wise yield of production and molecular weight from the firm.

112	**Case No.:72/10/82-ALC4/2017**	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00910/AM18/	RLA File :03/94/040/00421/AM18/	Lic.No/Date:0310815444 31.08.2017	Defer Date:18.09.2018
	Decision: Deferred for comments of TE.			

113	**Case No.:68/10/82-ALC4/2017**	Party Name:HIKAL LIMITED	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/00906/AM18/	RLA File :03/94/040/00419/AM18/	Lic.No/Date:0310815476 01.09.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
5-METHOXYMETHYL-2, 3-PYRIDINE DICARBOXLIC ACID	1 kg	1	5-METHYLPYRIDINE-2, 3-DIMETHYL ESTER (DME)	1.50 kg
		2	Ethylene Dichloride (EDC)	1.50 kg
		3	TRIMETHYLAMINE (TMA)	0.345 kg
		4	Sulphuric Acid	Not importable item
		5	Methanol	2.90 kg
		6	Tetrahydrofuran (THF)	0.66 kg
		7	Caustic Soda Lye	1.75 kg
		8	Bromine	1.20 kg
		9	Azobisisobutyronitrile (AIBN)	0.15 kg

RA may take appropriate action as per the decision of Norms Committee.

114	**Case No.:78/6/82-ALC4/2017**	Party Name:JUBILANT GENERICS LTD	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00648/AM18/	RLA File :05/23/040/00217/AM18/	Lic.No/Date:0510403934 05.09.2017	Defer Date:18.09.2018
	Decision: Deferred for comments of TE.			

115	**Case No.:76/6/82-ALC4/2017**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00646/AM18/	RLA File :05/23/040/00227/AM18/	Lic.No/Date:0510403960 07.09.2017	Defer Date:18.09.2018
	Decision: Deferred for comments of TE.			

116	**Case No.:79/6/82-ALC4/2017**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00649/AM18/	RLA File :05/23/040/00226/AM18/	Lic.No/Date:0510403959 07.09.2017	Defer Date:18.09.2018
	Decision: Deferred for comments of TE.			

117	**Case No.:84/6/82-ALC4/2017**	Party Name:TINA ORGANICS PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00654/AM18/	RLA File :05/24/040/00256/AM18/	Lic.No/Date:0510403979 11.09.2017	Defer Date:18.09.2018
	Decision: The Committee considered case as per agenda and it was decided to call for the complete technical details as per 4E along with Chemical reaction, stage wise yield of production and molecular weight from the firm.			

118	**Case No.:131/6/82-ALC4/2017**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/00701/AM18/	RLA File :03/95/040/00480/AM18/	Lic.No/Date:0310815729 13.09.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms und\=-er para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
ZINC PIPERIDINE/PENTAMETHYLENE DITHIOCARBAMATE(ZPD)	1 kg	1	PIPERIDINE	0.542 kg

RA may take appropriate action as per the decision of Norms Committee.

119	**Case No.:75/6/82-ALC4/2017**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00645/AM18/	RLA File :04/24/040/00124/AM18/	Lic.No/Date:0410163547 21.09.2017	Defer Date:18.09.2018
	Decision: Deferred for comments of TE.			

120	**Case No.:87/6/82-ALC4/2017**	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/00657/AM18/	RLA File :08/24/040/00099/AM18/	Lic.No/Date:0810140981 21.09.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms und\=-er para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
BROMOKETAL	1 kg	1	2,4 DICHLORO ACETOPHENONE	0.610 kg
		2	1,2 PENTANEDIOL	0.385 kg
		3	CYCLOHEXANE	0.125 kg

RA may take appropriate action as per the decision of Norms Committee.

121	**Case No.:119/6/82-ALC4/2017**	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/00689/AM18/	RLA File :03/95/040/00482/AM18/	Lic.No/Date:0310815884 21.09.2017	

Decision: In the light of earlier decision taken by NC in its Meeting No. 5/82-ALC4/2018, dated 25.07.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Phenyl Chloroformate	1 kg	1	Phenol	0.666 kg
		2	Ethylene Dichloride	0.292 kg
		3	Triphosgene	0.661 kg

RA may take appropriate action as per the decision of Norms Committee.

122	**Case No.:125/6/82-ALC4/2017**	Party Name:USV PRIVATE LIMITED (FORMERLY USV LIMITED)	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00695/AM18/	RLA File :03/95/040/00460/AM18/	Lic.No/Date:0310815872 21.09.2017	Defer Date:18.09.2018

Decision: In the light of earlier decision taken by NC in its Meeting No. 2/82-ALC4/2018, dated 16.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Import items	Qty.
Doxycycline Tablets USP 100 MG	1 tablet	Doxycycline Monohydrate USP	106.17 mg / tablet

RA may take appropriate action as per the decision of Norms Committee.

123	**Case No.:118/6/82-ALC4/2017**	Party Name:METROPOLITAN EXIMCHEM PRIVATE LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/00688/AM18/	RLA File :03/95/040/00446/AM18/	Lic.No/Date:0310815895 22.09.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CPPM (3-(2-CHLORO PROPIONYLAMINO)-PROPIONIC ACID METHYL ESTER	1 kg	1	BETA-ALANINE	0.617 kg
		2	2-CHLORO PROPIONYL CHLORIDE	0.88 kg

RA may take appropriate action as per the decision of Norms Committee.

124	**Case No.:122/6/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00692/AM18/	RLA File :03/95/040/00246/AM18/	Lic.No/Date:0310815890 22.09.2017	Defer Date:18.09.2018

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to forward a copy of application to D/o C&PC for obtaining its comments.

125	**Case No.:129/6/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00699/AM18/	RLA File :03/95/040/00371/AM18/	Lic.No/Date:0310815896 22.09.2017	Defer Date:18.09.2018
	Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to forward a copy of application to D/o C&PC for obtaining its comments.			

126	**Case No.:70/6/82-ALC4/2017**	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00640/AM18/	RLA File :04/24/040/00128/AM18/	Lic.No/Date:0410163550 25.09.2017	Defer Date:18.09.2018
	Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to forward a copy of application to D/o C&PC for obtaining its comments.			

127	**Case No.:3/7/82-ALC4/2017**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/00725/AM18/	RLA File :31/83/040/00080/AM18/	Lic.No/Date:3110066880 25.09.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Mono Methyl Ether of Hydroquinone – MEHQ	1 kg	1	Phenol	1.1077 kg
		2	Dimethyl Sulphate	0.8470 kg
		3	Caustic Lye PURITY 40% AND ABOVE (100% Basis)	0.5346 kg
		4	Hydrogen Peroxide (60%) PURITY 60%	0.8 kg
		5	Acetone (Solvent)	0.14 kg

RA may take appropriate action as per the decision of Norms Committee.

128	**Case No.:115/6/82-ALC4/2017**	Party Name:MEHK CHEMICALS PVT. LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00685/AM18/	RLA File :03/95/040/00500/AM18/	Lic.No/Date:0310815952 26.09.2017	Defer Date:18.09.2018
	Decision: The Committee considered the case as per agenda and it was decided to call for Appendix 4E having all technical details like stage wise yield of production and molecular weight from the firm.			

129	**Case No.:152/6/82-ALC4/2017**	Party Name:SCOTT-EDIL ADVANCE RESEARCH LAB. AND EDUCATION LTD	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/00722/AM18/	RLA File :22/24/040/00038/AM18/	Lic.No/Date:2210015780 27.09.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Meropenem for Injection 1gm Each vial contains: Meropenem Trihydrate equivalent to Meropenem Anhydrous 1000mg, Sodium Carbonate equivalent to Sodium 90.2mg (as Buffer)	1 Number	1	Meropenem Trihydrate	1255 mg / vial

RA may take appropriate action as per the decision of Norms Committee.

130	**Case No.:33/10/82-ALC4/2017**	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00 AM18/	RLA File :03/94/040/00484/AM18/	Lic.No/Date:0310816004 27.09.2017	Defer Date:18.09.2018

Decision: Deferred for comments of TE.

131	**Case No.:21/10/82-ALC4/2017**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00859/AM18/	RLA File :08/24/040/00152/AM18/	Lic.No/Date:0810141063 03.10.2017	Defer Date:18.09.2018

Decision: Deferred for comments of TE.

132	**Case No.:82/10/82-ALC4/2017**	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/00920/AM18/	RLA File :03/94/040/00255/AM18/	Lic.No/Date:0310816194 06.10.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
DEXTRINOL	1 kg	1	CROTONIC ACID	0.849 kg
		2	BUTADIENE	0.629 kg

RA may take appropriate action as per the decision of Norms Committee.

133	**Case No.:52/10/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00890/AM18/	RLA File :03/95/040/00351/AM18/	Lic.No/Date:0310816306 11.10.2017	Defer Date:18.09.2018

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to forward a copy of application to D/o C&PC for obtaining its comments.

134	**Case No.:109/10/82-ALC4/2017**	Party Name:IND SWIFT LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00947/AM18/	RLA File :22/24/040/00045/AM18/	Lic.No/Date:2210015788 23.10.2017	Defer Date:18.09.2018

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to forward a copy of application to D/o C&PC for obtaining its comments.

135	**Case No.:64/10/82-ALC4/2017**	Party Name:MEDISPRAY LABORATORIES PVT. LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00902/AM18/	RLA File :03/95/040/00574/AM18/	Lic.No/Date:0310816779 02.11.2017	Defer Date:18.09.2018

Decision: Deferred for comments of TE.

136	**Case No.:3/10/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00841/AM18/	RLA File :03/95/040/00395/AM18/	Lic.No/Date:0310816996 13.11.2017	Defer Date:18.09.2018
	Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to forward a copy of application to D/o C&PC for obtaining its comments.			

137	**Case No.:6/10/82-ALC4/2017**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
	HQ File :01/82/050/00844/AM18/	RLA File :31/83/040/00102/AM18/	Lic.No/Date:3110066912 13.11.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Acetyl Anisole (4-Methoxy Acetophenone)	1 kg	1	Phenol	0.906 kg
		2	Dimethyl Sulphate	0.693 kg
		3	Caustic Lye PURITY 40% AND ABOVE (100% Basis)	0.437 kg
		4	Acetic Anhydride PURITY 99%	0.755 kg

RA may take appropriate action as per the decision of Norms Committee.

138	**Case No.:10/10/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00848/AM18/	RLA File :03/95/040/00429/AM18/	Lic.No/Date:0310816994 13.11.2017	Defer Date:18.09.2018
	Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to forward a copy of application to D/o C&PC for obtaining its comments.			

139	**Case No.:11/10/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00849/AM18/	RLA File :03/95/040/00503/AM18/	Lic.No/Date:0310817005 13.11.2017	Defer Date:18.09.2018
	Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to forward a copy of application to D/o C&PC for obtaining its comments.			

140	**Case No.:12/10/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00850/AM18/	RLA File :03/95/040/00472/AM18/	Lic.No/Date:0310816995 13.11.2017	Defer Date:18.09.2018
	Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to forward a copy of application to D/o C&PC for obtaining its comments.			

141	**Case No.:98/10/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Deferred**
	HQ File :01/82/050/00936/AM18/	RLA File :03/95/040/00532/AM18/	Lic.No/Date:0310817326 27.11.2017	Defer Date:18.09.2018
	Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to forward a copy of application to D/o C&PC for obtaining its comments.			

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Case No.:20/4/82-ALC4/2018	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:9/82-ALC4/2018 18.09.2018	**Status: Approved**
HQ File :01/82/050/00020/AM19/	RLA File :31/83/040/00137/AM18/	Lic.No/Date:3110066966 15.01.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Acetyl Anisole (4-Methoxy Acetophenone)	1 kg	1	Phenol	0.906 kg
		2	Dimethyl Sulphate	0.693 kg
		3	Caustic Lye PURITY 40% AND ABOVE (100% Basis)	0.437 kg
		4	Acetic Anhydride PURITY 99%	0.755 kg

RA may take appropriate action as per the decision of Norms Committee.

Meeting ended with a vote of thanks to the Chair.

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